CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

CORRIGENDUM

to

Final Order No. A/85532/2024
Dated 31.01.2024

in
Service Tax Appeal No. 85444 of 2020

Cummins Technologies India Private Limited .... Appellant
India Technical Centre, Finance Department,
8th Floor, Tower B, Cummins India Office Campus,
Balewadi, Pune – 411 001

Versus

Commissioner of Central Tax, Pune-II .... Respondent
GST Bhavan, 41/A Sassoon Road
Pune – 411 001.

CORRIGENDUM

Dated: 19.06.2024

In the Final Order No. A/85532/2024 dated 31.01.2024,

(i) at the page number 8,

(a) in line 28, *for* "the delay", *read* "the alleged delay";

(b) in line 29, *for* "is condoned", *read* "is considered as *non est*";

(ii) at the page number 9, in lines 2 and 3,

for "by condoning the delay in filing the appeal before the Commissioner (Appeals)",

read "by considering the alleged delay in filing the appeal before the Commissioner (Appeals) as *non est*".

(M.M. Parthiban)
Member (Technical)

Sinha